

EXTRAORDINARY

REGD. NO. JK—33



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section)

Jammu, the 13th December, 2018.

The following Act has been assented to by the Governor on 13th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR PROHIBITION OF BENAMI
PROPERTY TRANSACTIONS ACT, 2018**

(Governor Act No. XLIII 2018)

[13th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of India.

An Act to prohibit benami transactions and the right to recover property held benami and for matters connected therewith or incidental thereto.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th of June, 2018, the Governor is pleased to enact as follows:—

CHAPTER I

Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Prohibition of Benami Property Transactions Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

- (1) “Act” means the Jammu and Kashmir Prohibition of Benami Property Transactions Act, 2018 ;
- (2) “Adjudicating Authority” means the Adjudicating Authority appointed under section 7 ;
- (3) “Administrator” means an Officer to be appointed as Administrator by the Government by a notification in the Government Gazette ;
- (4) “Appellate Tribunal” means the Appellate Tribunal established under section 30 ;
- (5) “Approving Authority” means an Officer to be appointed by the Government by notification in the Government Gazette ;
- (6) “attachment” means the prohibition of transfer, conversion, disposition or movement of property, by an order issued under this Act ;

